

ITEM NO.1

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).1132-1155/2022

(Arising out of impugned final judgment and order dated 20-10-2020 in CRLMA No. 5600/2020 20-10-2020 in CRLMA No. 5026/2020 20-10-2020 in CRLMA No. 5107/2020 20-10-2020 in CRLMA No. 5004/2020 20-10-2020 in CRLMA No. 5108/2020 20-10-2020 in CRLMA No. 5165/2020 20-10-2020 in CRLMA No. 5159/2020 20-10-2020 in CRLMA No. 5161/2020 20-10-2020 in CRLMA No. 5524/2020 20-10-2020 in CRLMA No. 5166/2020 20-10-2020 in CRLMA No. 5162/2020 20-10-2020 in CRLMA No. 5739/2020 29-07-2021 in CRLMA No. 10845/2021 29-07-2021 in CRLMA No. 10846/2021 29-07-2021 in CRLMA No. 10847/2021 29-07-2021 in CRLMA No. 10848/2021 29-07-2021 in CRLMA No. 10849/2021 29-07-2021 in CRLMA No. 10850/2021 29-07-2021 in CRLMA No. 10851/2021 29-07-2021 in CRLMA No.10852/2021 29-07-2021 in CRLMA No. 10853/2021 29-07-2021 in CRLMA No. 10855/2021 29-07-2021 in CRLMA No. 10856/2021 29-07-2021 in CRLMA No. 10858/2021 passed by the High Court of Gujarat at Ahmedabad)

DAXABEN

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(IA No. 13613/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 13611/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Priank Adhyaru, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Deepanwita Priyanka, AOR

Ms. Archana Pathak Dave, AOR

Mr. Anitha Shenoy, Sr. Adv.

Mr. Vivek Mathur, Adv.

Ms. Aarti Krupa Kumar, Adv.

Ms. Ayushma Awasthi, Adv.

Mr. Vaibhav Joshi, AOR

Mr. Ankur Mathur, Adv.

Mr. Ivan, Adv.

Ms. Mohini Priya, AOR

Mr. Maninder Singh, Sr. Adv.

Ms. Chitragda Rastravara, Adv.

Mr. Prabhas Bajaj, Adv.

Mr. Pranav Saigal, Adv.

Mr. Ajay Sabarwal, Adv.

Mr. Manvendra Singh, Adv.

Mr. Gp. Capt. Karan Singh Bhati, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Heard learned counsel for the parties.

Hearing concluded.

Reserved for orders.

**(MANISH ISSRANI)
COURT MASTER (SH)**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**